

1988, 1989 and 1990 indicating places, value and the reasons therefor; and

(b) whether any compensation has been paid in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Government of Jammu and Kashmir has intimated that ex-gratia assistance amounting to Rs. 4.5 crores has been made in 495 cases of damage to property in terrorist activities as per the scales laid down. Assessment of the damage to property in 723 such cases which has been undertaken, has not been completed by the concerned officials of the State Government.

#### Abnormal Conditions in Punjab

3108. SHRI SHABBIR AHMAD SALARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the conditions in Punjab are continuing to be abnormal since a long time; if so, since when;

(b) what are the reasons therefor; and

(c) whether any industries have migrated from Punjab; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Situation in Punjab has been continuing to be disturbed due to militant activities in the State. Since an elected Government have now assumed office, it is expected that the situation would soon become normal.

(c) Some instances have come to notice but the State Government is

doing whatever is possible to improve the overall security environment.

#### Amendment of Article 370

3109. SHRI SHABBIR AHMAD SALARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of times when Article 370 of the Constitution of India was amended; and

(b) the circumstances which necessitated the amendments?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Article 370 was amended only once in November 1952, to carry out certain amendments to the explanation portion of clause 1 of the Article. This was done as recommended by Jammu & Kashmir Constituent Assembly to take care of the changed situation in respect of the Head of State.

3110. [Transferred to the 27th March, 1992].

#### Confessional Statement by ULFA General Secretary

3111. SHRI KAPIL VERMA:  
SHRIMATI VEENA VERMA:  
SHRI RAM NARESH  
YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that ULFA General Secretary Golap Barua in his recent confessional statements has disclosed that its so-called 'operational commander' Munim Nobis had established contact with hird Secretary of Pakistani Embassy in Bangladesh and had at one stage even visited Pakistan for discussions;

(b) if so, the details thereof;